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possible to have adequate land around these ble of putting this question. I would not monuments for landscaping and also for have gone and visited the site myself. I their proper protection.

PROF. S. NURUL HASAN: Sir, it is not true to say that the work was started when notice came for this question.

SHRI KHURSHED ALAM KHAN: Statement says: On receipt of the complai-. .=

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PROF. S. NURUL HASAN: I would satisfy the hon. Member if he just gives me a few minutes without interruption. I will explain the whole thing. A long time ago-I do not remember the dates—a protection notification was issued for the building. What should have been done and what I have attempted to do since I have been given this responsibility is that every time a notification for protecting the monunotification ments is issued, a protection surrounding for the land should also be issued. Now, in this case, the slip was made a long time ago. Furthermore, during the course of my own inspection, I had found that land was being encroached upon. But technically it was not an encroachment because the Archaeo- sion from us only for a limited area. Then logical Survey had not issued the notifica- they wanted to expand it and correspontion. I have given very strict instructions dence is going on. I think the matter can that every monument must be inspected by be sorted out. a senior officer at least once every year. This work has now started and we are trying, as a matter of routine, to bring in as much of the surrounding land as is necesssary for the proper maintenance of the monuments. This is being done in respect of a very large number of monuments in different parts of the country.

Sir, in this particular case, so far as the D.D.A. is concerned, correspondence going on. I have no doubt that with the help of my distinguished colleague sitting to my left Shri H.K.L. Bhagat, Minister the Ministry of Works & Housing. taking such a sympathetic attitude as he always does in the affairs of Delhi. we will be able to solve this problem I would like to make this statement very plainly that if so far given to propose to give to the

activities were going on? Now, it is not the hon. Members had not taken the trouam, therefore, most grateful to them. Afterall Sir, if the hon. Members do not help me, who else will ? I am grateful that they drew my attention to this. I am sure that if any other case comes to their notice. they would very kindly bring it to my notice either verbally or through a letter of through a question or in any other form. We must ensure that all monuments are properly and adequately protected.

to Questions

MR. CHAIRMAN: Was permission taken for construction of the road?

SHRI KHURSHED ALAM KHAN: Is any land available for landscaping? The entire area is now built up.

PRCF. S. NURUL HASAN: The entire area is not built up. Some land is available and some will have to be acquired. That is why I made a reference to my colleague who is sitting here, who knows Delhi very well and who is always so helpful. So far as Siri is concerned, there is not much of a problem. Fortifications have to be excavated, preserved and conserved. The D.D.A. had originally taken permis-

MR. CHAIRMAN: Next Question.

SHRI JAGJIT SINGH ANAND: Sir. Questions Nos. 424 and 432 are similar. They may be taken up together.

## **Demolitions of Unauthorised Colonies**

\*424. SHRI GANESH LAL MALI: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) the names of the colonies in Delhi that Government still consider unauthorised and propose to demolish in the near future; and
- (b) the compensation Government have

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demolished or are proposed to be demolished ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H.K.L. BHAGAT): (a) and (b) The Report of the Committee set up by the Government to examine the question of the future of the unauthorised colonies is under consideration of Government. No compensation, however, is payable for the demolition of structures put up unauthorisedly.

श्री गणेश लाल माली : ग्रापात्कालीन स्थिति के बाट जिस तरह में दिन्ती में अत्रप्रशेराइन्ड काली-नियों को गिराने का कार्यक्रम चला उसी तरह मे करीय करीब सारे देश में मभी प्रान्तों के अन्दर यह कार्यक्रम चला। ऐसी स्थिति में मैं माननीय मंत्री जी से यह जानना चाहता हूं कि क्या सही है कि दिल्ली मे जो अनभ्रयोराइज्ड क:लोनियां बनी याडमी तरह से जो देश के अन्य में बनीं, वे मरकारी कर्मचारियों की गफलत के कारण बनी स्त्रीर यदि यह बान मही है तो क्या इसके बारे में कोई जांच की गई है ? यदि जांच की गई है तो किन कर्मचारियों के खिलाफ तक कार्रवाई की गई है ? इसके माथ-माथ मै यह भी जानना चाहता ह कि दिल्ती में या अन्य प्रान्तों में जो सनस्योराइज्ड कस्टुक्शन हुई है वे कित कर्मचारियों की गफतत की वजह से हई है, इस बात की जानकारों लेने के लिए क्या श्राप कोई जांच करेंगे श्रीर जो कर्मचारी दोषी पाये जाएंगें उनके विरुद्ध कोई कार्यवाही करेंगे?

SHRI H. K. L. BHAGAT: Sir in this connection, if any precise complaints regarding the connivance of any officials in regard to these unauthorised colonies or constructions are brought to the notice of the Government, the Government surely examine those cases.

. MR. CHAIRMAN: His point is whether the Government knows it and whether the Government is trying to know about it.

SHRI H. K. L. BHAGAT: Sir, I would respectfully submit that the question of un-

owners of the houses which have been so far as Delhi is concerned. I will just submit for your consideration, Sir. These unauthorised colonies have been coming up in large numbers for a long time, and the number of people involved here is very big. And the people have been purchasing lands and putting up these constructions. Whenever a case comes to the notice of the Government that this was in connivance of the government officials, the Government will examine it.

to Questions

श्री गणेश लाल माली : मैं इस बारे में स्पष्टी-करण चाहता हं। अभी मंत्री महोदय ने कहा कि यदि कोई कम्प्लेन्ट करे कि गवर्नमेंट सर्वेन्ट्स की कनाइवेन्स की वजह से यह काम हम्रा है तो उसकी जांच की जाती है। मैं यह अर्ज करना चाहता हं कि बिना गवर्नमेंट सर्वेन्टस की कनाइवेन्स से कोई भी अनप्रयोगाइण्ड कस्टक्शन नहीं हो सकती । मैं समझता हं कि यह बात आपकी नालेज में होगी। ऐसी हालन में क्या श्रापने इस प्रकृत पर गहराई से विचार किया ह कि इतनी ग्रनग्रयोगहण्ड कालोनियां ग्राने ग्राप बिना गर्वन-मेंट मर्वेन्टम की कनाइबेन्म के कैमे बन गई ? मैं यह भी जानना चाहता हं कि दिल्ली एडमि-निस्टेशन का जो निगरानी स्टाफ है वह अब तक इस दिशा में क्या करना रहा है? इन बातों का स्वष्टी रुण ग्राप कर दे तो फिर मैं ग्रगला सवाल करूता ।

SHRI H. K. L. BHAGAT: Sir, this is again a presumption . . . (Interruptions). I will just make a submission, Sir. It is a presumption that such a large number of unauthorised constructions and colonics came into existence. But action can be taken only if any precise complaint against any precise person is there.

SHRI SARDAR AMJAD ALI: Sir, it is not true to say that all the officers are wild and wicked. So, also, I believe, there should be at least some limitation to give protection to the offenders, if they be officials or whatsoever. I would like to know from the hon. Minister whether the Ministry of Works and Housing made a study as authorised colonies is a very big problem to how these unauthorised colonies came

up, before they take any action for demoli-, Some structures were demolished on the tion. Sir, in the Directorate of Estate, there road across Pandav Nagar. One thing I are so many people employed as Superin- would like to submit that the Government tendents and all that. When they are there is not interested in any demolition for the how these things came into being? Have sake of demolition. they made any study, and if so, what is terested in housing the people and the result?

in connection with this.

there are a large number of, colonies in redevelopment schemes it was necessary, Delhi like the Pandav Nagar and Acharya some unauthorised constructions in a few Narendra Nagar which came into existence unauthorised colonies before the Delhi Development Authority "Unauthorised colony" is a peculiar conitself was formed. And some of those colo-inotation where people have put up builnies like Pandav Nagar which we have dings and these are matters which have visited personally are up to the DDA in- various aspects and I would submit that structions. They have open spaces on both the whole matter is under examination of the sides and they have provision for parks the Government. and schools and all that. Now, instead of demolishing those colonies, as was said in the Metropolitan Council yesterday, you trying to resettle the people? Sir, some mark? of these have come up in 1956 or even earlier? And our hon. Prime Minister made a forthright declaration in 1971 and ready replied. during the elections that those that arc there prior to 1971 will be regularised. Will the hon. Minister consider authorising these want to know why the Government should colonies instead of uprooting them and sending them to far off places like Kalyan Puriand Trilok Nagar which are actually slums? Will he consider that at least they are trated at par with the juggi-jonpri? Juggijonpries are also unauthorised and they are being resettled.

SHRI H. K. L. BHAGAT: I may respectfully submit that these unauthorised colonies which came into existence before the enforcement of the Master Plan were number was regularised already. Their 103. So far as Pandav Nagar, to which the hon. Member is referring, is cerned, no demolition in Pandav Nagar as such has taken place. There is separate question also about Pandav Nagar which is listed for today. That is my constituency And I would like to submit that no de- Even in authorised areas where we require molition has taken place in Pandav Nagar, certain structure to be removed for the

Government dehousing the people and I want to make it clear that there has been no demolition SHRI H. K. L. BHAGAT: Sir, no study of unauthorised colonies as such. The as such has been made by the Government Government has not started any drive for demolition against unauthorised colonist as such Wherever for complusory public SHRI JAGJIT SINGH ANAND: Sir, necessities like roads, schools and other were demolished.

> SHRI JAGJIT SINGH ANAND: Will are you authorise those which are upto the

> > MR. CHAIRMAN. Minister al-

> > SHRI SALIL KUMAR GANGULI: I at all consider any colony as unauthorised since the Government only watched on encolonies comagingly while these being developed. The hon. Minister now said about acquiring land for public purposes. It is not a question of one or two houses; it is a question of colonies wholesale. I do not understand why the Government should now be allowed to demolish them. While these colonies were being developed, the Government only watched on and this actually implied authorisation and something more. It was an encouragement.

> > SHRI H. K. L. BHAGAT: That is what precisely I submitted that the Government is not interested in demolitions in unathorised colonies for the sake of demolition.

श्री सोताराम सिंह : श्रापतकालीन स्थिति क बाद पूरे देश भर में अनिधकृत भूमि से मकान गिराने की जो योजना चल रही है, उसमे पक्षपात बरता गया है ग्रीर जहां बड़े बड़े लोग है, प्रभाव-शाली लोग हैं, उन्होंने ग्रनधिकृत रूप से जमीन े पर कब्जा करके सकान बनाये हुए है, परन्तु जनके मकान नहीं गिराये गये हैं। श्रीमन् मैं माननीय मंत्री जी से यह जातना चाहता हं कि क्या सरकार के पास कोई योजना है कि इसको जाच कराये और मकानो को धाराशायी करे?

SHRI H. K. L. BHAGAT: The question is to broad and the matter is within the jurisdiction of the State Governments. I do not know what and how much they have done in this connection. Whether they have pulled down the houses or not, I cannot say at this stage without notice. 1.1.72 6

SHRI D. D. PURI: Admittedly, demolition involves a lot of suffering. Do Government have any machinery whatsoever to see that no unauthorised colonies come up because prevention would certainly be better than cure? Do Government have any machinery at all or do they not? This was the question asked by my friend there.

SHRI H. K. L. BHAGAT: Sir, as I submitted earlier, the Government do have the machinery. We have the Municipal Corporation and the DDA. But I would respectfully submit that the problem in Delhi has been the heavy pressure on population. As I said earlier in this House, about two-three lakhs of people-one lakh is the natural growth—cross into Delhi from other places because they get employment and so on. Now, to provide accommodation to two lakhs of people is a difficult job and, therefore, these unauthorised constructions and encroachment have been going on because of this heavy pressure on population.

SHRI BHUPESH GUPTA: Sir, I have

debris and all the rest of it. We are now told that there have been no demolitions as such in Pandav Nagar. I cannot understand this sophistry. Have not there been demolition of some houses? They know very well. We brought it to the notice of the Prime Minister also. I would like to know whether it is not a fact that in many places demolition has been carried out of wellconstructed houses and well-built buildings costing perhaps thousands of rupees and that the people have been thrown into the streets. In other places, the people have been removed to long distances, 10-20-50 miles away, where they could not find alternative occupation or vocation. these things have caused a great deal of suffering. Why should not the Government properly consider this matter and see that this question of resettlement of refugees and so on is dealt with properly without causing any suffering to them and providing alternative arrangements to them where they will have employment opportunities and so on? Pending that, they should be allowed to continue in their old places. Why sudden action is being taken? Bulldozers and other things are being mobilised on a large scale.

SHRI H. K. L. BHAGAT: As I said earlier, certain structures across the road of Pandav Nagar were demolished. I did say that. Secondly, Sir, I would like to submit respectfully that various kinds of people, various categories of people, have been shifted to different places. Now, the hon. Member said that people are being shifted to distances of 50 miles. The maximum distance from one corner of Delhi to the other will not be 50 miles.

SHRI BHUPESH GUPTA: I said fif-

SHRI H. K. L. BHAGAT: I will correct myself. If I am not wrong, the maximum distance from one end of Delhi to the other should not be more than 20 miles. People have been shifted to different complexes. There may be mistakes here and there. I will not rule it out. But I would say that they were shifted to different complexes and the average distance should been myself in Pandav Nagar. I saw the not exceed more than 7-8 miles. Further, bulldozers, the demolished buildings, the whatever transport facilities were found to be

inadequate, arrangements have been made myself was a Member and not a Minister, to provide adequate transport facilities. Difficulties are being looked into. I have also visited that area. Problems are being attended to. Alternative accommodation has been provided in every case invariably.

3/1 SHRI S. G. SARDESAI : I would like to ask one specific question. What the hon. Minister has stated boils down to this and I would like him to confirm it, that it is not the policy of the Government to demolish unauthorised colonies as such. This is one point. Secondly, even in the case of demolition, it has been only from the point of view of sanitation and for other purposes. That being your position, I would like you to make a positive statement that the broad policy is to authorise and regularise the unauthorised colonies and that the general question of demolition does not arise. I would also like to ask, where such demolition does take place, why don't you pay compensation?

If you do not want to pay compensation why are you demolishing these colonies? You can use them for something else. Thirdly, will the Government invite some M.Ps., at least those of us who are in Delhi and are taking interest in this question, to meet them when the Government considers this so that we will be able to concretely give our opinions?

SHRI H. K. L. BHAGAT: I would like to submit that so far as this question as to what is the Government's policy is concerned, I have said that this Committee has already submitted a report and the Government is considering with regard to the future of these colonies and should be done about them. That matter is under the consideration of the Government. I have indicated that under the present demolition, people have been from various jhuggiihonpri areas and other unauthorised colonies. As far as demolition at present is concerned. may I again make it clear that it has been confined only to a few colonies and that also was done for compulsive public necessities which I have already indicated? Now, so far as consultation with M.Ps., is concerned, when I

the hon. Shri Raghu Ramiah did consult us. The hon. Shri Sardesai also has sent to me certain suggestions. Certainly all aspects of the matter will be examined by the Government.

## Kharif procurement by States

\*425. SHRI SARDAR AMJAD ALI :† DR. V. B. SINGH:

## SHRI HARSH DEO MALAVIYA:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state the reason for non-achievement of the target for kharif procurement by some States,

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): The procurement of rice under the current Kharif marketing season which commenced on 1-11-1975, will continue upto 31-10-1976. It is therefore not possible to say at this stage which States will not be able to achieve the targets. It may however be stated that the overall procurement of rice in the country has been very good and it is expected that the target of procurement will be achieved and may likely be exceeded also. The targets for procurement of rice fixed for Assam, Bihar, Haryana, Jammu and Kashmir, Punjab and Rajasthan have already been exceeded. No targets have been fixed for procurement of other kharif foodgrains.

SHRI SARDAR AMJAD ALI: Sir, in view of the figures which the hon. Minister at present is having with regard to procurement by the various States, I would like to know from the hon. Minister whether it will be possible for the Government to build up the buffer stock which the Government has announced before the country.

SHRI ANNASAHEB P. SHINDE: Sir, I would like to submit that the procurement is going on very well, the food situation in the country is very easy and our

<sup>†</sup>The question was actually asked on the floor of the House by Shri Sardar Amjad